

SECURITY FOR COSTS IN APPEALS, BENGAL ACT 1845

ACT No III OF 1845

(Rep., Act 12 of 1873)

[15th January, 1845.]

Passed by the Governor General of India in Council on the 15th January, 1845.

AN Act vesting Courts of Appeal with the discretion to require or dispense with Security for Costs from the Appellant.

Whereas it is not now by Law necessary within the Territories subject to the Presidency of Fort William in Bengal, to take any Security for Costs in Appeals before the Sudder Courts—and whereas no Security for Costs is now required by Law in Appeals from the decisions of Moonsiffs—and whereas it is expedient that Appeals from all Courts should be put in this respect upon a uniform footing:--

It is therefore hereby enacted, that within the said Territories it shall not be necessary in any Court of Appeal of the East India Company to take any Security for Costs, but it shall be in the discretion of every such Court of Appeal to demand Security for Costs from the Appellant or not, as it shall see fit, before the Respondent is called upon to answer,--any Law or Regulation to the Contrary notwithstanding.
